

From.

Registrar General. High Court of Uttarakhand.

Nainital.

To.

All the District Judges. State Judiciary, Uttarakhand.

Subject:-

C. L. No. 05 V(a)-7/UHC/D.R. (I)/2017 Dated: 27 October, 2017. Effective utilization of Section 265A - 265L Cr.P.C.

relating to Plea Bargaining.

Sir/Madam,

With regard to the subject cited above, I am directed to request you to draw attention of all the Judicial Officers that on the recommendations of Malimath committee, Chapter XXI-A has been added in the Code of Criminal Procedure, which provides a self contained procedure for implementation of the concept of 'Plea Bargaining' to be used in Criminal cases except such cases which are relating to offenses affecting the Socio economic condition of the Country. This is a special provision where an accused facing a trial may be advised to admit a part or all the crime charged, in return for a specified punishment rather than await trial with the possibility of either acquittal or a more serious punishment.

Hon'ble Court with a view to spread awareness and to inform the accused persons in this regard, had issued a Circular Letter No. 03 UHC/ Admin (B)/2008, dated 07 Jan, 2008, Regarding the information of provisions of Plea Bargaining to accused persons at the time of issue of summons. In the said Circular Letter, it has been directed that it be ensured by all criminal courts that following information has been furnished to the accused at the time of sending of summons: "You are hereby informed that you can take recourse to the provisions of plea bargaining contained in Chapter XXI-A of the Code of Criminal Procedure."

Therefore, I am directed to request you kindly to impress upon all the Judicial Officers working under your administrative control to make effective use of provisions of Chapter XXI-A Cr.P.C. and to ensure compliance of C.L. No. 03 dated 07.06.2008.

Yours faithfully,

(Narendra Dutt)

No. 4724 /UHC/D.R. (1)/2017

Registrar General o'1' Dated: 27-October, 2017

Copy for information and necessary action to: Director, Uttarakhand Judicial & Legal Academy, Bhowali.

2. NIC/Guard File.

Deputy Registrar (I)